## धार्मिक तीर्थ धात्राओं के लिए भारत की यात्रा घर आने वाले विदेशी पर्यटक

3.	च्या <b>र्क यूएसए</b>	9316, 793, 9419, 254,	पर्यंटक
		954·—23, 682	<b>.</b>
4.	मलेशिया		बोध गया, शिरडी, पुर्टपर्थी, तिरूपति
		9541,257	
5.	उगाण्डा मारीरास	अप्रैल / म <b>ई</b> 9615	राषा स्वामी सत्संग, व्यास
6.		95102	अजमेर, शिरडी सर्ह बाबा, आश्रम, माउण्ट आबू, कादियां
7. 8.	सिडनी, आस्ट्रेलिया	93~-150, 94195, 95215 942	पुट्टपद्या, मचुप, वृन्दावन बोच गया, सारनाथ
ه. 9.	ज्यपान	93-15, 94-6, 95-34	वाच गया, सारनाय सस्य सर्व बावा आश्रम
	पनामा	93-8, 94-8, 95-3	सत्य सद्ध वान्यः भागमः बोध गया, वाराणासी, सारनाथ, कुशीनगर, राजगीर, नालन्दा
10. 11.	'पूटाहे तंजानिया	93-65, 95-75	दिल्ली, कलकता, पुवनेश्वर, पट्टपथी, महास में स्थित धार्मिक
	trafti.dalt	73-03, 75-73	स्वान
12.	लाओस	94-2, 95-9, 96-5	श्वभिकेश, महास, पुरुटपर्धी, बंगलीर
13.	रंगोन, म्यांमार	93344, 95756	कार्यकरा, गक्रात, पुरुष्यमा, यगरार बोध गया, स्त्रगिरि
14.	पाकस्तान	93-44426, 94-2162, 95-591	बम्बई इंद्रिड्स, ऋषिकेश, कुरूक्षेत्र, दिल्ली, अमृतसर
15.	दिनी <b>डाड औ</b> र टोबागो	93-40, 94-33, 95-28	पुरुद्धपर्धी, माठन्द्रशाबु मैसूर, मधुरा, ऋषिकेश, प्रशांति निलयम,
13.	Main all chall	73-40, 74-33, 73-26	अस्य प्रदेश
16.	<b>मंगोलिया</b>	93-36, 94-58, 95-82	धर्मशाला, बोध गया, वाराणासी, सारताथ, बहाई अकादमी, पंचगढ़ी
17.	फिलीपीन्स・	95-68	गंजस्थान में माऊन्टआबू वृंदावन में आई एस के सी ओ एन,
	13011414	75 00	दिल्ली में हजरत निजामहीन
78.	खीडन	93-Y	वंदावन, फ वंगाल में मायापुर
19.	दक्षिण अप्रतिका	94~6306, 95~12, 799	साई बाबा अश्रम, तिरूपति, चित्रती दरगाह, गुजरात में मुस्लिम
• • •	41.45	, coco, , , co., , , , , , , , , , , , , , , , , , ,	पुत्रा स्थल
20.	श्रीलंका	93-1050, 94-3373, 95-6279	बोध गया
21.	ईरान	73-2. 94-3. 95-2	दिल्ली, बैदराबाद, बम्बई
22.	मस्ट, ओमान	93-14, <del>94-</del> 22, 95-28	तिरूचियपल्ली, मदुरै, वैंर्ककात्री (तमिलनाडु) अजमेर रारीफ
23.	बंगलादेश	93-750, 94-700, 95-649	मिदनापुर ठर्स, बागमाधे ठर्स
		93-750, 94-750, 95-675	
24.	क्रमाकास्त्रान	93-5452, 94-9312, 95-4302	वंदायन, पंचगदी, पुटटपथी
25.	सिंगापुर	93-314, 94-944, 95-1205	बंगरकेर, बहास, दिल्ली, आन्ध्र प्रदेश
26.	कैण्डी	93-3354, 94-3945, 95-5827	मदुरै, कांचीपुरव, पुटटपर्यी, महाबलीपुरव, बोध ग्रंथा सारनाम,
			वाराणासी, नालन्दा, कुशीनगर
27.	भेद्वागारकर	93-6, 94-24, 95-7	बन्तई, कलकता, रजनीरा आश्रम
28.	नामीलियाः	93-14, 94-1, 95-5	पुटटपर्धी, धर्मशाला, यघुरल वृंदानन, शिरडी आश्रम, राषास्मामी,
			ञ्चास, डेरा बामा, क्यमल सिंह व्यास, दिल्ली, प्रशंकी निलयम,
			करान्ध्र प्रदेश में अनन्तपुर शहर
29.	_	93-1974, 94-2135, 48-2036	सर्व ताक अञ्चल, वेदात्त आश्रम, कलकता में एमकृष्ण पुरम
30.	बैकांक	93-374, <b>94-823</b> , 95 <b>-988</b>	कुशी नगर, सहजाय, शायसी, बोध गया सांची

## Pakistan's Naval Power

- 427. DR. D. VENKATESHWAK RAO: Will the Minister of DEFENCE be pleased to state:
- (a) wheter Pak would edge over Indian Navy with P-3C orion aircraft from the USA;
- (b) if so, whether Government have examined the repercussions in this regard;

- (c) if so, to what extent Pakistan Navy has been strengthened; and
- (d) the steps taken by Indian Government to meet the challenge from Pakistan Navy?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (d) Induction of P-3C Orion aircraft from USA would increase the fire power of the Pakistan Navy. To neutralise this

132

enhanced threat, adequate measures have been identified.

- (c) with P-3C Orion aircraft, the Pakistan Navy would be able to carry 4 more time of anti-ship missiles. The missiles which these aircraft are likely to use have a higher range and accuracy.
- (d) In order to keep pace with the ever changing scenario in the region, certain critical measures have been identified alongwith on-going projects.

## Implementation of Recommendations of the Sarkaria Commission

428. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have taken any decision to accept the recommendations of the Sarkaria Commission in regard to Centre State relations:
- (b) if so, the manner in which they propose to implement the same keeping in view the post-election scenario; and
- (c) whether some modifications are proposed to be made by Government in regard to the recommendations made in the Sarkaria Commission report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI MAQBOOL DAR): (a) to (c) The recommendations of the Sarkaria Commission numbering 247 were placed before the Inter-State Council in its first meeting held on 10th October, 1990. The Council decided to constitute a Sub-Committee to consider the above recommendations and submit its report. Out of 247 recommendations, the Sub-Committee has considered, in its six meetings held so far, 190 recommendations. In the light of the report of the Sub-Committee and the recommendations of the Inter-State Council thereon, decision will be taken by the Government on the recommendations of the Sarkaria Commission.

## Voting Rights to citizens Living Abroad

- 429. SHRI K.R. MALKANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that many countries have given the voting right to their citizens living abroad;
  - (b) if so, the details thereof;
- (c) whether Government of India do not propose to do the same; and
  - (d) if so, the reasons therefor?

THE MINISTÈR OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes Sir.

- (b) As per enclosed statement (see below)
- (c) No, Sir. Under existing law for a person to be entitled to be registered as a voter in a particular constituency, one of the requirements is that he/she should be ordinarily resident of that constituency. In certain cases, where persons are forced to remain away from their home constituency bv compulsion of their office under the Government of India and in public interest, provision has been made for enrolment of such persons by treating them as ordinary resident of the constituency where they would have resided but for compulsion of their office the Government of Therefore, there is no justification under existing law to grant voting rights to those who are normally not resident in their constituency out of their own volition and in their own personal private interest.
- (d) As pointed out in (c) above, the basic concept of direct elections form territorial constituencies envisages a direct nexus between the voter and the constituency from where he/she intends to vote and this nexus arises by reasons of his/her ordinary residence in the constituency. In addition, there would be practical difficulties in extending voting rights to Indian citizens living abroad.